

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Coram:

1. **Shri Ashok Basu, Chairperson**
2. **Shri Bhanu Bhushan, Member**
3. **Shri A.H.Jung, Member**

Petition No.133/2006

In the matter of

Review of the order dated 9.5.2006 in Petition No. 139/2005-Approval of tariff for Unified Load Despatch and Communication (ULDC) Scheme in Northern Region for the period from 1.4.2004 to 31.7.2017.

And in the matter of

Power Grid Corporation of India Limited

..Petitioner

Vs

1. Rajasthan Rajya Vidyut Prasaran Nigam Ltd, Jaipur
2. Ajmer Vidyut Vitaran Nigam Ltd., Ajmer
3. Jaipur Vidyut Vitaran Nigam Ltd,Jaipur
4. Jodhpur Vidyut Vitaran Nigam Ltd, Jodhpur
5. Himachal Pradesh State Electricity Board, Shimla
6. Punjab State Electricity Board, Patiala
7. Haryana Vidyut Prasaran Nigam Ltd, Panchkula
8. Power Development Department, Govt. of J&K, Srinagar
9. Uttar Pradesh Power Corporation Ltd., Lucknow
10. Delhi Transco Ltd, New Delhi
11. Chief Engineer, Chandigarh Administration, Chandigarh
12. Uttranchal Power Corporation Ltd, Dehradun
13. Bhakra Beas Management Board, Chandigarh**Respondents**

The following were present:

1. Shri Umesh Chandra, PGCIL
2. Shri U.K. Tyagi, PGCIL
3. Shri M.M.Mondal, PGCIL
4. Shri C. Kannan, PGCIL
5. Shri T.P.S.Bawa, PSEB
6. Shri Niraj Gulati, BBMB
7. Shri R.K.Arora, HPGCL

**ORDER
(DATE OF HEARING: 28.11.2006)**

Through this application for review, the petitioner, Power Grid Corporation of India Ltd. has brought out that the methodology for calculation of recovery of return on equity and interest on loan capital allowed by the Commission for ULDC Scheme in Northern Region by order dated 9.5.2006,

does not ensure recovery of investment made during the life of assets, which is 15 years and accordingly seeks review of the methodology. Bhakra Beas Management Board in its reply, has suggested an alternative methodology for the purpose.

2. Heard Shri U.K. Tyagi for the petitioner and representatives of respondents present.

3. In view of the complexities involved in the issue raised, we have decided that in the first instance the matter be examined in detail by a one-member Bench (the Bench) with one of us, Shri Bhanu Bhushan, as the Presiding Member. The Bench after giving proper opportunity to the parties shall make appropriate recommendations to the Commission for its consideration and decision.

4. The parties shall appear before the Bench on 9.1.2007 at the Commission's office at 1500 hrs.

sd-/
(A.H. JUNG)
MEMBER

sd-/
(BHANU BHUSHAN)
MEMBER

sd-/
(ASHOK BASU)
CHAIRPERSON

New Delhi, dated the 6th December 2006